

ITEM NO.50

COURT NO.2

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 6856/2023

(Arising out of impugned final judgment and order dated 05-01-2023 in ARB. O.P.(COM. DIV) No. 88/2022 passed by the High Court of Judicature at Madras)

GPE (INDIA) LTD. & ORS.

Petitioner(s)

VERSUS

TWARIT CONSULTANCY SERVICES PRIVATE LIMITED & ANR.

Respondent(s)

(IA No. 69062/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 182414/2023 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

WITH

CONMT.PET.(C) No. 206/2024 in SLP(C) No. 6856/2023 (XII)
(FOR ADMISSION)

Date : 17-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Balbir Singh, Sr. Adv.
Mr. Jatin Pore, Adv.
Mr. Naman Tandan, Adv.
Mr. Sreeram VG, Adv.
Mr. Chandra Prakash, Adv.
M/s. D.S.K. Legal, AOR

For Respondent(s)

Mr. Parag P. Tripathi, Sr. Adv.
Mr. Ravi Raghunath, AOR
Mr. Srinivasan R, Adv.

Mr. Abhinav Sharma, Adv.
Mr. Ayush Srivastava, Adv.
Mr. Alok Tripathi, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

It is stated at the Bar that the order dated 29.01.2024, directing payment of Rs.1.25 crores alongwith interest at the awarded rate of 7.25% per annum from the date of award, that is, 07.01.2021, has not been complied.

Re-list in the week commencing 29.07.2024.

The Directors of respondent no. 1 - Twarit Consultancy Services Private Limited and respondent no. 2 - SEPC Limited (formerly Shriram EPC Limited) will be present in person in Court on the next date of hearing.

In case payment is not made in terms of the order dated 29.01.2024 on or before the next date of hearing, the Court may consider initiation of contempt proceedings.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR